

- (iv) Notification of rules to ban smoking in public places.
- (v) Notification of rules to regulate depiction of tobacco products or their use in films and TV programmes.
- (vi) Notification of rules on new pictorial health warnings on tobacco product packages.
- (vii) Launch of public awareness campaigns through a variety of media.

Government of India has issued regulations under the Food Safety & Standards Act, 2006 which lay down that tobacco or nicotine cannot be used as ingredients in food products. Manufacturing or sale of certain smokeless tobacco products has been prohibited under these regulations. Tobacco products are: regulated by the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (COTPA 2003), which contain provisions, *inter alia*, relating to ban on sale of tobacco products by/to minors, ban on sale of tobacco products within 100 yards of educational institutions, ban on promotions/advertisements of tobacco products, etc.

The State Governments/UTs of Uttarakhand, Punjab, Rajasthan, Haryana, Mizoram, Chandigarh, Uttar Pradesh, and Jharkhand have issued orders/notifications banning the sale of loose cigarettes.

#### **Online registration system at AIIMS, Delhi**

†1898. SHRIMATI KANAK LATA SINGH:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there has been relief in waiting time of waiting list of patients due to facility of fast track registration system and online appointment of doctors in AIIMS;
- (b) the details of waiting list of general patients suffering from serious diseases for operations in different departments of AIIMS, New Delhi at present;
- (c) the methodology adopted by AIIMS to protect the patients from ill effects due to delay in operation concerned with serious illnesses like heart disease, liver ailments, cancer, Nephrology, Urology etc.; and
- (d) the details of vacant posts of doctors and other employees in Government hospitals of Delhi including AIIMS?

---

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SHRIPAD YESSO NAIK): (a) Yes, the Online Registration System has brought down waiting times in AIIMS for OPD Patients substantially.

(b) and (c) According to patient's condition, various clinical departments make their own waiting list of patients needing surgeries in All India Institute of Medical Sciences (AIIMS) New Delhi. This waiting period for elective and non-emergency procedures can be upto 3-6 months. Adequate medical care is provided to all patients who come to AIIMS for treatment within the constraints of available infrastructure.

(d) The details of the vacant positions of doctors and employees in the Central Government hospitals of Delhi including AIIMS are given in Statement.

**Statement**

*Details of various posts of doctors and employees lying vacant as on date in different Government hospitals in Delhi including AIIMS, New Delhi*

Sl. No.	Detail of the post	AIIMS, New Delhi		Safdarjung Hospital & V.M.M.C., New Delhi		Ram Manohar Lohia Hospital, New Delhi		Lady Harding Medical College, New Delhi	
		Sancti- oned Posts	Vacancy	Sancti- oned Post	Vacancy	Sancti- oned Posts	Vacancy	Sancti- oned Posts	Vacancy
1.	Faculty	877	241	407	50	309	79	299	41
2.	Sr. Residents (Academic)	500	220	601	183	117	3	301	51
3.	Sr. Residents (Non- Academic)	819	238	417	45	270	25	--	--
4.	Jr. Residents (Academic)	803	134	160	121	--	--	426	52
5.	Jr. Residents (Non- Academic)	207	30	219	24	231	50	64	8
6.	Nursing Cadre	4553	667	1334	218	1201	238	1038	309
7.	Others	6332	938	2381	523	597	223	1564	629
									(Paramedical Staff)